

## **Delimitation Of Wards Of Municipalities Rules, 1972**

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## **Delimitation Of Wards Of Municipalities Rules, 1972**

### **1. Short Title And Commencement :-**

(1) These orders may be called the Delimitation of Wards of Municipalities Rules, 1972.

2. They shall come into force at once.

Note:- They rules were framed under sections 240 and 258 vide P.G. Notification No. GSR 82/PA.3/11/Sections 240 and 258/72, dated 28th September, 1972.

### **2. Definitions :-**

In these rules, unless the context otherwise requires: -

(a) Act means the Punjab Municipal Act, 1911.

(b) associate member means a member associated under sub-rule (2) of Rule 3;

(c) Board means the Director, Local Government Department, Punjab;

(d) Director means the Director, Local Government Department, Punjab;

(e) Government means the Government of the State of Punjab is

Local Government Department.

### **3. Constitution Of Board :-**

(1) For the purposes of carrying out the provisions of these rules, the Government shall constitute a Delimitation Board for each Committee consisting of the following members namely: -

(i) The Director or any other officer nominated by him in this behalf;

(ii) The Deputy Commissioner of the District in which the Committee is situated or any other officer nominated by him in this behalf;

(iii) The Deputy Director, Local Government of the Region concerned;

(iv) The President or Administrator of the Committee concerned and

(v) The Executive Officer of the Committee concerned or in Municipality to which the Punjab Municipal (Executive Officer) Act, 1931, has not been extended, the Secretary of such a Committee.

(2) The Board shall associate with itself for the purpose of assisting it in its day to day duties, not more than five members of the Committee having due regard to the representation of various political parties and groups in the composition of the Committee. This provision shall not, however, apply in the case of Committee, which has been 1[suspended or superseded.

### **4. Functions Of The Board :-**

It shall be the duty of the Board. (i) to divide the Municipality into such number of wards as may be necessary, having regard to the number of elected members prescribed by the State Government, for the Committee, and the number of seats reserved for members of the Scheduled Cases; and

(ii) to re-adjust the wards as and when the limits of the Municipality are altered or there is increase in population of the Municipality or there is abnormal variation in population or voting figures of some of the wards of the Municipality, which requires, such re-adjustment.

### **5. Procedure And Powers Of The Board :-**

(1) None of the associate members shall have a right to vote or to sign any decision of the Board.

(2) The meetings of the Board shall be convened by the Director,

after giving notice of at least ten days of the date, time and place of the meeting to all of its members.

(3) The quorum necessary for the transaction of business at a meeting of the Board shall be three.

(4) All questions which come before any meeting of the Board shall be decided by a majority of the votes of the member present and voting. The Chairman of the meeting, in case of an equality of votes, shall have a second or casting vote.

(5) The Board shall have power to act notwithstanding the temporary absence of a member, or an associate member, or of the existence of a vacancy in the Board, and no act or proceeding of the Board shall be invalid or called in question on the ground merely of temporary absence of a member or associate members, or of the existence of such a vacancy.

(6) The Director shall be Chairman of the Board. In his absence, such one of their number as the members present may elect, shall preside as Chairman.

## **6. Principles For Delimitation Of Wards Of Municipality :-**

The following principles shall be observed by the Board in the delimitation of wards of a Municipality, namely: -

(a) All wards shall, as far as practicable, be geographically compact areas, and in delimiting them due regard shall be had to physical features, existing boundaries of administrative units, if any, facilities of communication and public convenience;

(b) wards in which seats are reserved for the Scheduled Castes shall be located, as far as practicable, in those areas where the proportion of their population to the total population of the Municipality is the largest; and

(c) each Municipality shall be divided into wards in such manner that the population of each ward, as far as practicable, is the same throughout the Municipality, with a variation upto 10 per cent above or below the average population figures.

Explanation - In this rule, the expression "population" means the population ascertained locally through the staff deputed by the Director, by going from door to door in the Municipality.

## **7. Scheme For Delimitation Of Wards To Be Sent To State Government :-**

The Board shall, as soon as may be after it has prepared the scheme

for the delimitation of wards of the Municipality, send the same to the State Government for consideration.

**8. Publication Of Scheme For Delimitation Of Wards :-**

The State Government shall: -

(a) publish in the official gazette the scheme for the delimitation of wards received by it under rule 7 for eliciting objections or suggestions from the affected persons of the Municipality.

(b) specify a date on or after which the scheme alongwith objections and suggestions, if any, will be considered by it:

(c) consider all objections and suggestions which may have been received by it before the date so specified; and

(d) thereafter, by order determine the delimitation of wards of the Municipality.

**9. Publication Of Final Order Of State Government :-**

The State Government shall cause its order made in the form of final notification under these rules to be published in the Official Gazette, and upon such publication every such order shall have the force of law.

**10. Correction Of Printing Mistakes In Order Made By State Government :-**

The State Government may, from time to time, by notification in the Official Gazette, correct any printing mistake in any of the orders made by it, or any error occurring therein due to an inadvertent slip or omission.